

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8767/2024

(Arising out of impugned final judgment and order dated 29-01-2024 in CR No. 27/2019 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SANJAY AGARWAL

Petitioner(s)

VERSUS

RAHUL AGARWAL & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 23-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Vaibhav Manu Srivastava, AOR
Mr. Shantanu Gupta, Adv.
Mr. Utkarsh Kumar, Adv.
Ms. Suvangana Agarwal, Adv.

For Respondent(s) Mr. Nikhil Jain, AOR
Ms. Divya Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We grant time of three weeks to file the counter affidavit.
No further time shall be granted.

List on 27th September, 2024.

Till further orders, the interim relief granted earlier by this Court vide order dated 22nd April, 2024 shall continue to operate.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)